

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**T.A. No. 62/4252/2021**

This the 25<sup>th</sup> day of May 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)  
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Ghulam Nabi Dar, age 48 yeas, S/o Haji Gh. Mohammad Dar, R/o Kultreh, Tehsil Chadoora, District Budgam.

.....Applicant

(Advocate:- Mr. Mudasir Bin Hassan)

**Versus**

Dr. Jozia Bashir, Block Medical Officer, Sub District Hospital, Chatergam, Budgam.

.....Respondents

(Advocate: Mr. Rajesh Thappa, learned D.A.G.)

**ORDE  
[O R A L]**

**(Delivered by Hon'ble Mr. Anand Mathur, Member-A)**

Learned counsel for the applicant submits that this petition has become infructuous on account of subsequent developments which have taken place.

2. This is a contempt petition transferred by the Hon'ble High Court of Jammu and Kashmir at Srinagar to this Tribunal and registered as T.A. No. 62/4252/2021. In any case, we have gone through the contempt petition. No case of contempt of Court is made out against the respondents. Accordingly, the Contempt Petition is closed and notices issued stand discharged.

**(ANAND MATHUR)  
MEMBER (A)**

**(RAKESH SAGAR JAIN)  
MEMBER (J)**

*Manish/Shashi/Arun*